

(2011) 08 P&H CK 0037

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-10887 of 2011 (O and M) and Criminal Miscellaneous No. M-10923 of 2011 (O and M)

Sheetal Kaur and others

APPELLANT

Vs

State of Punjab and another
 Darshan Singh and
another Vs State of Punjab and others

RESPONDENT

Date of Decision : 18-08-2011

Acts Referred:

Penal Code, 1860 (IPC) — Section 323, 324, 325, 34

Citation : (2011) 08 P&H CK 0037

Hon'ble Judges : Nawab Singh, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Nawab Singh, J.—This order shall dispose of above mentioned two petitions because in both the petitions, quashing of First Information (for short "FIR") No. 64 dated April 10th, 2002, registered under Sections 323, 324, 325 read with Section 34 of the Indian Penal Code (for short "IPC") at Police Station Banga Nawanshahr, is sought

2. By order dated April 08th, 2011, Ritu Bahri, J. directed the parties to appear before the trial Court and the trial Court was directed to record the statements of the parties. In compliance with the same, Judicial Magistrate Ist Class, SBS Nagar recorded the statements of the parties, whereby, they stated that they have compromised the matter. Compromise-deed (Annexure P3) has also been placed on record. In the circumstances, there cannot be any embargo in allowing the parties to compromise the matter in view of the law laid down by the Five Judge Bench's decision of this Court rendered in Kulwinder Singh & others Vs. State of Punjab and another, 2007 (3) RCR (Criminal) 1052.

3. In view of above, petition is accepted. Consequently, FIR No.64 dated April 10th, 2002, registered under Sections 323, 324, 325 read with Section 34 IPC at Police Station Banga Nawanshahr and subsequent proceedings arising therefrom,

are hereby quashed.